

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 435/2021

In the matter of:

Pardeep Ranas

.....Applicant

Versus

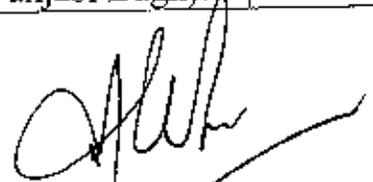
Govt. of NCT of Delhi

.....Respondents

INDEX

S. NO.	PARTICULARS	Page No.
1.	Status Report on behalf of DPCC in view of the order dated 27.07.2022.	1-2
2.	<u>Annexure-1</u> Copy of the recovery letter dated 05.01.2023 issued to SDM (Punjabi Bagh).	3

Filed by


(Delhi pollution Control Committee)

Date: 16.02.2023

Place: Delhi

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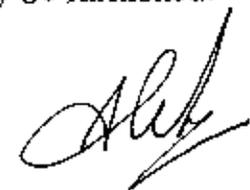
Govt. of NCT of Delhi

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**STATUS REPORT ON BEHALF OF DELHI POLLUTION CONTROL
COMMITTEE IN VIEW TO THE ORDER DATED 27.07.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this Hon'ble Tribunal took up the above referred matter on 27.01.2022 and was pleased to direct DPCC and District Magistrate (West) to look into the grievance of the applicant and take necessary action against illegal stone crushing factory near his residence i.e. Udai Vihar, Phase-II, Village Nilothi, Delhi-110041.
2. That in compliance with the order dated 27.01.2022, DPCC filed the joint Committee report through email dated 25.05.2022, which is available on the records of this Hon'ble Tribunal.
3. That, this Hon'ble Tribunal considered the report of DPCC dated 25.05.2022 on 27.07.2022 and was pleased to direct the DPCC to proceed further for imposition of Environmental Compensation and on realization of the same, the amount recovered shall be spent for restoration/ improvement of environment of the area by preparing an Action Plan and implementing the same within the period of six months from the date of recovery of the amount of environmental compensation and a report regarding such action plan and its implementation may be furnished.



4. That in compliance to the direction dated 27.07.2022, the joint team of DPCC and Revenue department has inspected the site on 21.12.2022 and during the inspection it was observed that:
- No stone crushing units were found exists and operating at existing site.
 - As information by locals (Jhuggi Wala) and Kabadi Walaa that the said stone crusher has been closed and removed.
 - Presently in the location/ plots C&D waste besides malba was found dumped in heaps/ scattered.
 - One of the location of previously existing stone unit a cattle dairy being operated by Sh. Rajendra S/o Sh. Ram R/o Wazirpur, Jhajhar, Haryana.
5. That, DPCC on 05.01.2023 requested to SDM (Punjabi Bagh) to recover the EDC of Rs 8 lakhs as imposed by DPCC against M/s Udai Veer, and M/s Raj Kumar Nain for operating 04 C&D waste Crushing Machine as arrears of land revenue and the same may be remitted to DPCC account. Action Taken Report in this regard may be intimated this office as the earliest. Copy of the recovery latter dated 05.01.2023 is enclosed herewith as ANNEXURE-1.
6. That DPCC will prepare the action plan for restoration/ improvement of environment of the area once, EDC amount realized
7. The present status report may kindly be taken on record.



(Dr. Anwar Ali Khan)

Sr. Environmental Engineer



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
 First Floor, E-Block, Vikas Bhawan-II, Upper Bela Road,
 Civil Lines, Delhi-110054

Visit us at : <http://dpcc.delhi.govt.nic.in>

F. No. DPCC/CMC-VI/2022/855-56

Dated: 5/01/2023

To,

Annexure-1

The Sub Divisional Magistrate (Punjabi Bagh),
 Besides Flyover, Main Rohtak Road,
 Nangloi, Delhi-110041

Sub: Regarding Recovery of Environmental Damages Compensation from the units in the list enclosed.

Sir,

A joint team consisting of officials of DPCC, Revenue, & BSES, carried out inspections in near Udai Vihar, Ph-II, Village Nilothi, Delhi-110041 on 17.03.2022 for effective closure of illegal stone crushing factory near Udai Vihar, Ph-II, Village Nilothi, Delhi-110041. During the sealing drive total 04 stone crushing machine were effectively closed by the Joint Team, and they were issued SCN to submitting EDC to DPCC within 15 Days issuance of letters. (List of Defaulters units enclosed)

In view of above, you are requested to take appropriate action for recovery of Environmental Compensation imposed on the units as per list enclosed as arrears of land revenue and the same may be remitted to DPCC. Action Taken Report in this regard may be intimated this office as earliest.


 Dr. Anwar Ali Khan
 Incharge, CMC-VI

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